

(b) Yes.

(c) None.

Shortage of Shotgun Cartridges in Delhi

332. **Shri Maheswar Naik:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Delhi is facing an acute shortage of shotgun cartridges of the indigenous make and few shops which have small stocks are selling these cartridges at twice the fixed price;

(b) if so, the reasons therefor; and

(c) the steps taken to meet the situation?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) Yes, Sir. But no complaint has been received that these cartridges are sold at price higher than that fixed.

(b) Ordnance factories under Central Government are primarily engaged in the production of more important items required for the defence of the country; and

(c) It is proposed to increase the capacity of ordnance factories.

12 hrs.

RE. GOA

श्री मधू लिमये (मुंबेर) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न यह है कि जनवरी के प्रश्न में मैंने गोष्ठा को महाराष्ट्र के साथ और दमन और दीव को... (इंटर-प्रांज) मूझ को नियम आदि सब पढ़ने दीजिये फिर आप अपना फंसला बीजिये ।

अध्यक्ष महोदय : आप बैठ जाइये । मैं फंसला प्रश्नों दे सकता हूँ, यह मैं आपको बतला देता हूँ । मैंने कई बार कहा है कि

जो काम सामने न हो, उसके मूताल्लिक उसके सम्बन्ध में कोई व्यवस्था का प्रश्न नहीं उठ सकता है । हम सवाल ले रहे थे और आपने एक और चीज शुरू की । सवाल खत्म हुए और हम दूसरा विजनेस लेने लगे तो आपने दूसरी चीज उठा दी । जो चीज सामने हो उससे बाहर कोई चीज अगर उठाना चाहते हैं तो पहले मूझ को चिट्ठी लिखें, मैं आपको वक्त दूंगा और फिर आप उठावें । किसी वक्त भी जब आपका जो चाहे नियमावली के सम्बन्ध में या किसी और चीज के सम्बन्ध में आप क्वेश्चन उठाना चाहें तो नहीं उठा सकते हैं । जिस चीज का मूझे पता नहीं है, उसको मैं इस तरह से उठाने की इजाजत नहीं दे सकता हूँ । मैंने आपको इसलिये बन्द किया है कि यह सवाल इस वक्त नहीं उठ सकता है । आप मूझे लिखें कि क्या उठाना चाहते हैं, मैं आपको वक्त दूंगा, वक्त मूकरें कर दूंगा और तब आप उठा लीजिये ।

श्री मधू लिमये : व्यवस्था का प्रश्न भी पेश नहीं करते देते हैं ।

अध्यक्ष महोदय : व्यवस्था का प्रश्न भी जो सामने बिजनेस है, उसके सम्बन्ध में तो उठ सकता है, दूसरी किसी चीज के सम्बन्ध में नहीं उठ सकता है । यह बात अब सामने नहीं है ।

12.02 hrs.

RE: REGULATIONS OF QUESTION HOUR

Shri H. N. Mukerjee (Calcutta Central): May I request that in regard to the points of order raised during the question hour, you may please call some kind of a meeting so that we can minimise them. It impinges upon the one hour that we have got. We have missed some important questions because time was taken up on points which led nowhere. . . (Interruptions.)

An hon. Member: The hon. Speaker wanted such a meeting.

Mr. Speaker: Certainly, I would welcome such a suggestion; I am prepared to do so.

Shri Kapur Singh (Ludhiana): In respect of the point made by Prof. Mukerjee, I would like to support him. Question Hour is important and it should not be escalated into other things, and some kind of a check should be devised so that *vyavastha* cannot be made an excuse for saying whatever you happen to have in mind.

Shri Ranga (Chittoor): This is only about the Question Hour.

श्री बागड़ी : प्वाइंट माफ ग्राइंडर तो बेशक उठा सकता है न ?

Shri Shinkre (Marmagoa): Sir, during the last session, it was found that during the Question Hour, Lok Sabha could hardly have time for one dozen questions: that is why the number of questions had been limited to about 20; this session the number of questions is in the region of 30 and from the beginning we have not been able to answer, not even one fourth or one-fifth of that number. Will you, therefore, direct the hon. Minister of Parliamentary Affairs that from now on the number of questions is reduced . . .

Several hon. Members: No, no.

12-04 hrs.

OBITUARY REFERENCE

(SHRI SHANKARRAO KHANDERAO DIGE)

Mr. Speaker: I have to inform the House of the sad demise of Shri Shankarrao Khanderao Dige who passed away at Kolhapur on the 18th February, 1965, at the age of 52. He was a Member of the Second Lok Sabha during the years 1957 to 1962.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

12-05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DISCHARGE OF CASUAL LABOUR ON SOUTH EASTERN RAILWAY

Shri Dinen Bhattacharya (Serampore): I call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The large-scale retrenchment of casual and temporary railway workers in South Eastern Railway at Kharagpur, Kolaghat and other places.”

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): On the South Eastern Railway, casual labour have been rendered surplus due to reduction in construction work. It was, therefore, inevitable to discharge the surplus casual labourers. Since the employment of casual labour is resorted to against works of purely casual nature not connected with maintenance and operation of the Railways, it is not possible to retain them in service indefinitely. Efforts will, however, be made to re-engage these discharged casual labourers as and when works may come up requiring their services.

Shri Dinen Bhattacharya: As the hon. Minister has just assured us that efforts will be made to reabsorb them when the opportunity comes, may I know what is the exact arrangement made on behalf of the railway authority to see that the retrenched workers may again come back and to see that the information reaches these workers when the opportunity of new vacancies comes?